

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 15.05.2014

The meeting No.06/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 15.05.2014 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	R.O., TC, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri J.D. Giri, Vice President	AEPC
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting No.05/AM-15 for 08.05.2014 were taken up for ratification. As there were no amendments to the same, the above referred minutes of 08.05.2014 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.06/AM-15 dated 15.05.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 6/84-ALC3/2014

MEETING DATE : 15.05.2014

1	Case No.: 6/21/85-ALC3/2013	Party Name: NARAYAN INDUSTRIES	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status : Rejected
	HQ File :01/85/050/00137/AM14/	RLA File :05/24/040/00285/AM14/	Lic.No/Date:0510371272 19.11.2013	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm			

has not provided CAD/CAM and sketch/drawing of any of the export product in support of their proposal. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

2	Case No.:22/47/84-ALC3/2013	Party Name: BAGGA INTERNATIONAL	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
	HQ File :01/84/050/00377/AM14/	RLA File :05/23/040/00424/AM14/	Lic.No/Date:0510376633 20.01.2014	Defer Date: 29.05.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 29.05.2014.			

Case No.:19/2/84-ALC3/2014	Party Name: MULTITECH PRODUCTS PRIVATE LIMITED	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Approved	
HQ File :01/84/050/00019/AM15/	RLA File :31/83/040/00195/AM14/	Lic.No/Date:3110062236 21.01.2014		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/12/2014-15/Hosy., dated 15.05.2014 as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyester Corded Composite Strap for Industrial packing having net contents of High Tenacity Polyester yarn (HT 3300 DTEX) – 8347.826 Kgs. and High Tenacity Polyester yarn (HT 4400 DTEX)-2782.60 Kgs.,	22,233.60 Kgs.	High Tenacity Polyester yarn (HT 3300 DTEX)	8640 Kgs.
			High Tenacity Polyester yarn (HT 4400 DTEX)	2880 Kgs.

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	width-13mm, 16mm, 19mm, 25mm & 32mm.			
2.	Polyester Corded Composite Strap for Industrial packing having net contents of High Tenacity Polyester yarn (HT 2880 DTEX)-2782.60 Kgs., High Tenacity Polyester yarn (HT 3300 DTEX) – 5565.217 Kgs. and High Tenacity Polyester yarn (HT 4400 DTEX)-2782.60 Kgs., width-13mm, 16mm, 19mm, 25mm & 32mm.	22,233.60 Kgs.	High Tenacity Polyester yarn (HT 2880 DTEX)	2880 Kgs.
			High Tenacity Polyester yarn (HT 3300 DTEX)	5760 Kgs.
			High Tenacity Polyester yarn (HT 4400 DTEX)	2880 Kgs.
3.	Polyester Corded Composite Strap for Industrial packing having net contents of High Tenacity Polyester yarn (HT 3300 DTEX) – 8347.826 Kgs. and High Tenacity Polyester yarn (HT 4400 DTEX)-2782.60 Kgs., width-13mm, 16mm, 19mm, 25mm & 32mm.	22,233.60 Kgs.	High Tenacity Polyester yarn (HT 3300 DTEX)	8640 Kgs.
			High Tenacity Polyester yarn (HT 4400 DTEX)	2880 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:11/47/84-ALC3/2013	Party Name: BHARAT SILKS	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Approved
HQ File :01/84/050/00366/AM14/	RLA File :07/24/040/00359/AM14/	Lic.No/Date:0710101676	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/13/2014-15/Hosy., dated 15.05.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Dress made of 100% Silk dyed CDC fabric, GSM-66+/-10%, Style No.141AR 04451137	650 Nos.	100% Silk dyed CDC fabric, GSM-66+/-10%, 16mm, width-140 cms.	4.25 Sq. meter per piece
2.	Ladies Blouse made of 100% Silk dyed CDC fabric, GSM-66+/-10%, Style No.141AR 02111137	750 Nos.	100% Silk dyed CDC fabric, GSM-66+/-10%, 16mm, width-140 cms.	2.07 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:32/47/84-ALC3/2013

Party Name: MUKUL EXPORTS

Meet No/Date:6/84-ALC3/2014
15.05.2014

Status:
Deferred

HQ File :01/84/050/00387/AM14/

RLA File :05/24/040/00406/AM14/

Lic.No/Date:0510377148
27.01.2014

Defer Date:
29.05.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 29.05.2014.

Case No.:5/48/84-ALC3/2013

Party Name: MITTAL POLYPACKS
PVT.LTD.

Meet No/Date:6/84-ALC3/2014
15.05.2014

Status:
Withdrawn

6	HQ File :01/84/050/00396/AM14/	RLA File :02/21/040/00307/AM14/	Lic.No/Date:0210199293 27.01.2014	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has informed that the Advance Licence has been issued as per SION H-446 and is not being referred to Norms Committee for fixation of ad-hoc norms. Therefore, the Committee after deliberations decided to withdraw the case from the Agenda.			

7	Case No.:25/47/84-ALC3/2013	Party Name: KAIRA INC	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
	HQ File :01/84/050/00380/AM14/	RLA File :05/23/040/00443/AM14/	Lic.No/Date:0510378062 03.02.2014	Defer Date: 29.05.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. The Committee after deliberations decided to await the same and defer the case for re-listing on 29.05.2014.			

8	Case No.:31/47/84-ALC3/2013	Party Name: P.K.OVERSEAS	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
	HQ File :01/84/050/00386/AM14/	RLA File :05/24/040/00414/AM14/	Lic.No/Date:0510378416 05.02.2014	Defer Date: 29.05.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 29.05.2014.			

9	Case No.:6/2/84-ALC3/2014	Party Name: CITIZEN UMBRELLA MANUFACTURERS LTD.	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
	HQ File :01/84/050/00006/AM15/	RLA File :02/24/040/00192/AM14/	Lic.No/Date:0210199947 12.02.2014	Defer Date: 12.06.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm			

has not provided CAD/Lay-marker for umbrella panels and net contents of inner outer tube parts in one unit of umbrella in respect of both export item in support of their proposal. The Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 12.06.2014.

10	Case No.:4/2/84-ALC3/2014	Party Name: FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
	HQ File :01/84/050/00004/AM15/	RLA File :56/24/040/00043/AM14/	Lic.No/Date:5610003728 17.02.2014	Defer Date: 12.06.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite comments on the proposal are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. The Committee after deliberations decided to await the same and defer the case for re-listing on 12.06.2014.			

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Case No.:21/2/84-ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Approved	
HQ File :01/84/050/00021/AM15/	RLA File :07/24/040/00434/AM14/	Lic.No/Date:0710102210 18.02.2014		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/14/2014-15/Hosy., dated 15.05.2014 as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls' Dress made of 58% Polyester 42% Cotton yarn dyed fabric, GSM-100+/-10%, Style	5000 Nos.	58% Polyester 42% Cotton yarn dyed fabric, GSM-100+/-10%	0.86 Sq. meter per piece

	No.CT8 7121952				
2.	Girls' Dress with diaper made of 58% Polyester 42% Cotton yarn dyed fabric, GSM-100+/-10%, Style No.CT8 7122088	2000 Nos.	58% Polyester 42% Cotton yarn dyed fabric, GSM-100+/-10%	0.86 meter piece	Sq. per
3.	Babies' Dress with diaper made of 58% Polyester 42% Cotton yarn dyed fabric, GSM-100+/-10%, Style No. CT8 7122088	1400 Nos.	58% Polyester 42% Cotton yarn dyed fabric, GSM-100+/-10%	0.66 meter piece	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

12	Case No.:5/2/84-ALC3/2014	Party Name: LUMENS INDIA	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
	HQ File :01/84/050/00005/AM15/	RLA File :02/24/040/00188/AM14/	Lic.No/Date:0210200289 20.02.2014	Defer Date: 12.06.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 12.06.2014.			

13	Case No.:4/48/84-ALC3/2013	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
	HQ File :01/84/050/00395/AM14/	RLA File :04/24/040/00263/AM14/	Lic.No/Date:0410155523 24.02.2014	Defer Date: 12.06.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 12.06.2014.			

	Case No.:7/2/84-ALC3/2014	Party Name: KARTIKEYA INTERNATIONAL	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
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14	HQ File :01/84/050/00007/AM15/	RLA File :06/24/040/00034/AM14/	Lic.No/Date:0610036425 26.02.2014	Defer Date: 12.06.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. The Committee after deliberations decided to await the same and defer the case for re-listing on 12.06.2014.			

15	Case No.:22/2/84-ALC3/2014	Party Name: BHARAT SILKS	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
	HQ File :01/84/050/00022/AM15/	RLA File :07/24/040/00447/AM14/	Lic.No/Date:0710102711 07.03.2014	Defer Date: 12.06.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 12.06.2014.				

16	Case No.:20/2/84-ALC3/2014	Party Name: VENLON METALLICA INDUSTRIES,	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
	HQ File :01/84/050/00020/AM15/	RLA File :07/24/040/00476/AM14/	Lic.No/Date:0710102836 12.03.2014	Defer Date: 12.06.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. The Committee after deliberations decided to await the same and defer the case for re-listing on 12.06.2014.				

17	Case No.:10/2/84-ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
	HQ File :01/84/050/00010/AM15/	RLA File :35/24/040/00047/AM14/	Lic.No/Date:3510043770 13.03.2014	Defer Date: 29.05.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 29.05.2014.

18	Case No.:12/2/84-ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
	HQ File :01/84/050/00012/AM15/	RLA File :35/24/040/00046/AM14/	Lic.No/Date:3510043769 13.03.2014	Defer Date: 29.05.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 29.05.2014.			

19	Case No.:13/2/84-ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
	HQ File :01/84/050/00013/AM15/	RLA File :35/24/040/00048/AM14/	Lic.No/Date:3510043766 13.03.2014	Defer Date: 29.05.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 29.05.2014.			

20	Case No.:16/2/84-ALC3/2014	Party Name: KARUR K.C.P.PACKKAGINGS LIMITED,	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
	HQ File :01/84/050/00016/AM15/	RLA File :32/24/040/00027/AM14/	Lic.No/Date:3210073970 13.03.2014	Defer Date: 12.06.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite comments on the proposal are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. The Committee after deliberations decided to await the same and defer the case for re-listing on 12.06.2014.			

21	Case No.:16/6/84-ALC3/2014	Party Name: G.R. CORPORATION	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
	HQ File :01/84/050/00047/AM15/	RLA File :06/24/040/00035/AM14/	Lic.No/Date:0610036660 13.03.2014	Defer Date: 12.06.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.06.2014.			

22	Case No.:2/6/84-ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
	HQ File :01/84/050/00033/AM15/	RLA File :05/24/040/00482/AM14/	Lic.No/Date:0510382028 18.03.2014	Defer Date: 12.06.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart, CAD/CAM and sketch of export product in support of their proposal. The Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 12.06.2014.			

23	Case No.:8/2/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
	HQ File :01/84/050/00008/AM15/	RLA File :05/24/040/00473/AM14/	Lic.No/Date:0510382159 19.03.2014	Defer Date: 29.05.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 29.05.2014.			

24	Case No.:9/2/84-ALC3/2014	Party Name: CHANDRA MUKHI IMPEX PVT. LTD.,	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
	HQ File :01/84/050/00009/AM15/	RLA File :02/24/040/00177/AM14/	Lic.No/Date:0210201329 19.03.2014	Defer Date: 12.06.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 12.06.2014.

25	Case No.:5/6/84-ALC3/2014	Party Name: INDO-BRITISH GARMENTS PVT.LTD.	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
	HQ File :01/84/050/00036/AM15/	RLA File :05/23/040/00527/AM14/	Lic.No/Date:0510382391 21.03.2014	Defer Date: 05.06.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 05.06.2014.			

26	Case No.:13/6/84-ALC3/2014	Party Name: KANPUR PLASTIPACK LTD	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
	HQ File :01/84/050/00044/AM15/	RLA File :06/24/040/00037/AM14/	Lic.No/Date:0610036857 27.03.2014	Defer Date: 12.06.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer for their examination and comments. It was decided to defer the case for re-listing on 12.06.2014.			

	Case No.:4/6/84-ALC3/2014	Party Name: KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Approved
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HQ File :01/84/050/00035/AM15/

RLA File :02/24/040/00223/AM14/

Lic.No/Date:0210201740
28.03.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Coated fabric containing High Tenacity Polyester Filament yarn-HT550 Dtex/ 96f= 9962 Kgs.	39,689 Meter	High Tenacity Polyester Filament yarn-HT550 Dtex/ 96f AA Grade or 555 Dtex/96f AA Grade	10,560 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

28	Case No.:12/6/84-ALC3/2014	Party Name: KIRAN ASSOCIATES	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
	HQ File :01/84/050/00043/AM15/	RLA File :05/23/040/00544/AM14/	Lic.No/Date:0510383072 28.03.2014	Defer Date: 12.06.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.06.2014.			

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Case No.:1/6/84-ALC3/2014		Party Name: GAURAV INTERNATIONAL		Meet No/Date:6/84-ALC3/2014 15.05.2014		Status: Approved			
HQ File :01/84/050/00032/AM15/		RLA File :05/23/040/00542/AM14/		Lic.No/Date:0510383192 31.03.2014					
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-									
S.No.		Export Product		Export Quantity		Import item		Quantity allowed	

1.	Ladies Shirt (Full Sleeve) made of 100% Polyester printed woven fabric, GSM-65+/-10% and 100% Polyester PU coated artificial leather, GSM-250+/-10%, Style No.4381	4400 Nos.	100% Polyester printed woven fabric, GSM-65+/-10%	12,188 Sq. meter
			100% Polyester PU coated artificial leather, GSM-250+/-10%	1100 Sq. meter
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

30	Case No.:9/6/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
	HQ File :01/84/050/00040/AM15/	RLA File :05/24/040/00486/AM14/	Lic.No/Date:0510383265 01.04.2014	Defer Date: 12.06.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.06.2014.			

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Case No.:15/6/84-ALC3/2014	Party Name: THE TRAVANCORE MATS & MATTING CO	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Approved	
HQ File :01/84/050/00046/AM15/	RLA File :10/24/040/00093/AM14/	Lic.No/Date:1010057540 01.04.2014		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Coir Carpets/Rugs having net content of 89,286 Kgs. of coir yarn	44,643 Sq. meter	Coir yarn (Baled)	93,750 Kgs. (Inclusive 5% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

32	Case No.:11/6/84-ALC3/2014	Party Name: PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
	HQ File :01/84/050/00042/AM15/	RLA File :07/24/040/00481/AM14/	Lic.No/Date:0710103348 02.04.2014	Defer Date: 12.06.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.06.2014.			

33	Case No.:23/2/84-ALC3/2014	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
	HQ File :01/84/050/00023/AM15/	RLA File :30/24/040/00060/AM14/	Lic.No/Date:3010101676 03.04.2014	Defer Date: 12.06.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case is still awaited from applicant firm/R.A., Ludhiana. Accordingly, the Committee after deliberations decided to send a reminder to applicant firm/R.A., Ludhiana for submission of the application set and defer the case for re-listing on 12.06.2014.			

34	Case No.:6/6/84-ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
	HQ File :01/84/050/00037/AM15/	RLA File :35/24/040/00002/AM15/	Lic.No/Date:3510044023 09.04.2014	Defer Date: 12.06.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.06.2014.			

	Case No.:7/6/84-ALC3/2014	Party Name: SUPERHOUSE LTD.,	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
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35	HQ File :01/84/050/00038/AM15/	RLA File :06/24/040/00001/AM15/	Lic.No/Date:0610037024 09.04.2014	Defer Date: 12.06.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.06.2014.				

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Case No.:14/6/84-ALC3/2014	Party Name: VINAYAK POLYMERS	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Approved	
HQ File :01/84/050/00045/AM15/	RLA File :13/24/040/00002/AM15/	Lic.No/Date:1310046701 09.04.2014		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Bulk Bags/Jumbo Bags having net content of PP Woven fabric/Narrow fabric = 98,000 Kgs. & PP Yarn = 2000 Kgs.	1,00,000 Kgs.	PP Woven fabric/ Narrow fabric	1,02,900 Kgs.
			Polypropylene Multifilament yarn	2040 Kgs.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

37	Case No.:3/6/84-ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
	HQ File :01/84/050/00034/AM15/	RLA File :05/24/040/00010/AM15/	Lic.No/Date:0510384067 15.04.2014	Defer Date: 12.06.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart and CAD/CAM of export product in support of their proposal. The Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 12.06.2014.			

38	Case No.:8/6/84-ALC3/2014	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Approved													
	HQ File :01/84/050/00039/AM15/	RLA File :30/24/040/00004/AM15/	Lic.No/Date:3010101839 15.04.2014														
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:- <table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">1.</td><td rowspan="3">Acrylic Nylon blended raw white yarn (under worsted system) made of 83% Acrylic fibre and 17% Nylon fibre</td><td rowspan="3">50,000 Kgs.</td><td>Acrylic fibre/Tow (2-4 Denier)</td><td>22,825 Kgs.</td></tr> <tr> <td>Acrylic fibre/Tow (5-7 Denier)</td><td>22,825 Kgs.</td></tr> <tr> <td>Nylon fibre (6-8 Denier)</td><td>9350 Kgs.</td></tr> </tbody> </table> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Acrylic Nylon blended raw white yarn (under worsted system) made of 83% Acrylic fibre and 17% Nylon fibre	50,000 Kgs.	Acrylic fibre/Tow (2-4 Denier)	22,825 Kgs.	Acrylic fibre/Tow (5-7 Denier)	22,825 Kgs.	Nylon fibre (6-8 Denier)
S.No.	Export Product	Export Quantity	Import item	Quantity allowed													
1.	Acrylic Nylon blended raw white yarn (under worsted system) made of 83% Acrylic fibre and 17% Nylon fibre	50,000 Kgs.	Acrylic fibre/Tow (2-4 Denier)	22,825 Kgs.													
			Acrylic fibre/Tow (5-7 Denier)	22,825 Kgs.													
			Nylon fibre (6-8 Denier)	9350 Kgs.													

Case No.:10/6/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
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39	HQ File :01/84/050/00041/AM15/	RLA File :05/24/040/00023/AM15/	Lic.No/Date:0510385126 28.04.2014	Defer Date: 12.06.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.06.2014.				

MANUAL AGENDA CASE

(40)

Case No.85	M/s Madhu India Deco Ltd., Mumbai
NC 06/AM-15, dt. 15.05.2014	File No.01/84/162/261/AM-13/DES-V
Enhancement of Kraft Paper wastage from 10.19% to 15.42% to 100% EOU.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the request of applicant firm for extension of time for submission of requisite information/details in support of their proposal. The Committee after deliberations agreed with the request of applicant firm and deferred the case for re-listing on 12.06.2014.

(41)

Case No.86	M/s Arvind Ltd., Ahmedabad
NC 06/AM-15, dt. 15.05.2014	File No.01/84/50/143/AM-10/DES-V
Enhancement of of input against Advance Authorization No.0810083511 dated 12.10.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the request of applicant firm for enhancement of chemicals to the 26% of FOB value within the overall CIF value of the licence as per Public Notice No.88 dated 27.12.2011. The Committee as per PRC decision in its meeting held on 11.03.2014 and after deliberations decided to

rectify its earlier decision against the advance authorization issued in this case as detailed below: -

Export item	Export Quantity	Import item	Quantity allowed
Chemically treated flame retardant woven fabric of cotton containing 85% or more by weight of cotton, GSM-200+/-10%	1,12,502 Kgs.	Cotton dyed fabric	1,09,377.450 Kgs.
		Organic phosphorous compound (Pyrovatex –CP New)	@ 302 grms per Kg content of the export product.

The import of Dyes and Chemicals will be enhanced as applied or 26% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(42)

Case No.87	M/s Concept Clothing, New Delhi
NC 06/AM-15, dt. 15.05.2014	File No.01/84/50/250/AM-14/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510370373 dated 06.11.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to amend the description and quantity of export item as per amendment sheet issued by CLA, New Delhi. Accordingly, Committee after deliberations decided to amend the description and quantity of export product against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Kids Shorts made of 100% Cotton Twill fabric 30X30/132X70, GSM-155+/-10%	8575 Nos.	100% Cotton Twill fabric 30X30/132X70, GSM-155+/-10%, width-57/58"	9003 Sq. meter
2.	Kids Dresses made of 100% Cotton Twill fabric 30X30/132X70, GSM-155+/-10%	7375 Nos.		

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(43)

Case No.88	M/s Loyal Textiles Mills Ltd., Kovilpatti, Tamil Nadu
NC 06/AM-15, dt. 15.05.2014	File No.01/84/50/169/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.3510041936 dated 22.08.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 29.05.2014.

(44)

Case No.89	M/s Gaurav International, Gurgaon
NC 06/AM-15, dt. 15.05.2014	File No.01/84/162/020/AM-15/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510362261 dated 07.08.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Scarf made of 100% Nylon unbleached knitted fabric with embroidery of 100% Cotton thread, GSM-124+/-10%, Style No.7067	16,750 Nos.	100% Nylon unbleached knitted fabric with embroidery of 100% Cotton thread, GSM-124+/-10%	1500 Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(45)

Case No.90	M/s Modelama Exports Ltd., New Delhi
NC 06/AM-15, dt. 15.05.2014	File No.01/80/171/023/AM-15/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510280551 dated 28.12.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.06.2014.

(46)

Case No.91	M/s Modelama Exports Ltd., New Delhi
NC 06/AM-15, dt. 15.05.2014	File No.01/80/171/021/AM-15/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510280551 dated 28.12.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.06.2014.

(47)

Case No.92	M/s Modelama Exports Ltd., New Delhi
NC 06/AM-15, dt. 15.05.2014	File No.01/80/171/015/AM-15/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510280551 dated 28.12.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.06.2014.

(48)

Case No.93	M/s Modelama Exports Ltd., New Delhi
NC 06/AM-15, dt. 15.05.2014	File No.01/80/162/021/AM-15/DES-V

Fixation of input output norms against Annual Advance Authorization No.0510280551 dated 28.12.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.06.2014.